

W.P.No.20671 of 2021

THE HON'BLE CHIEF JUSTICE
and
P.D.AUDIKEVALU, J.

(Order of the Court was made by the Hon'ble Chief Justice)

Mr.Muthukumar, learned Government Pleader, takes notice on behalf of respondents 2 and 3. Mr.Siva Shanmugam appears for the State Election Commission.

2. The petition is by a leading political party in the State that held power till recently. The immediate grievance is in the State Election Commission failing to respond to several suggestions put forth by the petitioning party to such commission in respect of the forthcoming elections to local bodies.

3. To the extent that the suggestions require some measures to be taken by the State Election Commission as were taken in course of the immediate previous local bodies' elections, the State Election Commission should ensure that such measures are put in place. In any

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event, the State Election Commission should respond to the petitioner's representation by September 29, 2021.

4. List the matter on September 30, 2021.

(S.B., CJ.) (P.D.A., J.)
24.09.2021

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